

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 241/2017
O.A No. 1531/2013**

New Delhi, this the 11th day of October, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Sh. Bhudev Prasad Rathore,
Aged about 59 years,
S/o. Shri Mawasi Ram,
R/o E-200, Krishan Vihar,
Near Shrangar Jewellers, Som Bazar Road,
Delhi-110086,
Presently working as J.E.,
Store Division-II,
Deepali Chowk,
Sector-3, Rohini, Delhi-110 085.Petitioner

(None)

Versus

Uday Pratap Singh,
Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi – 110 023.Respondent

(By Advocate: Ms. Sriparna Chatterjee)

O R D E R (O R A L)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

None for the petitioner even on revised call.

2. Ms. Sriparna Chatterjee, learned counsel for the respondents states that as per the order of this Tribunal dated 20.08.2016, the appeal of the petitioner has been dealt into by the Appellate Authority and a fresh order has been passed dealing with all the contentions of the petitioner, which is

annexed with the compliance affidavit filed by the respondents at page no. 3 to 5.

3. We have seen order dated 14.09.2017 and are satisfied that as per order of this Tribunal a fresh order has been passed by the respondents. Accordingly, the C.P. is closed. Notice issue to the alleged contemnor stands discharged.

(Uday Kumar Varma)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/